

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 34 of 2020

IN THE MATTER OF:

Anjana Sanghi & Ors.

....Appellants

Vs.

Gireesh Kumar Sanghi & Ors.

....Respondents

Present:

For Appellants: Mr. Arun Kathpalia, Sr. Advocate with Mr. Anirudh Wadhwa, Mr. Abhishek Iyer and Mr. Lakshya Kampani, Advocates

For Respondents: Dr. U.K. Chaudhary, Sr. Advocate with Mr. Yogesh Jagia and Ms. Sumedha Chadha, Advocates

ORDER

26.02.2020: The issue raised in this appeal is that the settlements/agreements which the Appellants were directed to produce in terms of the impugned order are privileged documents and are not admissible and relevant.

Issue Notice. Notice on behalf of Respondent Nos. 1 to 5 & 9 is accepted by Dr. U.K. Chaudhary along with Mr. Yogesh Jagia. No further notice is to be issued.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

List this appeal 'for admission (after notice)' on **26rd March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn